

National Company Law Appellate Tribunal, New Delhi

Principal Bench

Company Appeal (AT)(Ins.) No.766 of 2020

IN THE MATTER OF:

M/s Metal Gems

...Appellant

Vs.

M/s Saranya Forgings & Engineers India Pvt. Ltd.

...Respondent

Present:

For Appellant:

Mr. Harsh Surana, Mr. Sandeep Malik, Advocates

ORDER

(Through Virtual Mode)

01.03.2021: Learned Counsel for the Appellant filed the 'Affidavit' along with 'Annexures' and submits that the notice has been sent to Respondent through 'Speed Post' on 09.09.2020 which is returned with the endorsement 'to Refuse'. Thereafter, again notice sent to Respondent through 'Speed Post' which is received by the Director '**Mr. Pounraj Saranya**' on 06.11.2020.

Thereafter, this Tribunal has also sent notice to the Respondent which returned 'unserved'. We are of the view that the notice has been duly served on the Respondent, however, nobody is appearing on behalf of Respondent, therefore, we proceed ex-parte against the Respondent.

....contd.

Let the matter be fixed for **'Hearing' on 24th March, 2021.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

S.S./kam